

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

19

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 13/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/528/ (IB)/2017
NAME OF THE PETITIONER(S) : BASF INDIA LTD
NAME OF THE RESPONDENT(S) : MOSMETRO INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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for Mos Metro
Counsel for Mos Metro



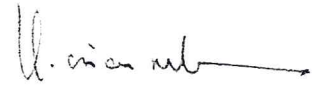
CHITRA SRINIVAS

IRP



VIJAY METHA

POA for Mosmetro



ORDER

Ms Chitra Srinivas, IRP present. Counsel for the respondent and Shri Vijay Mehta, Power of Attorney holder on behalf of Mosmetro India Pvt Ltd are present. The IRP has filed a memo stating that the City Bank, Tamil Nadu Mercantile Bank, Chennai Metro Rail Limited and Chennai Vendors Association are not cooperating with her. She further stated that the respondent and abovementioned parties are not abiding by the orders of the Adjudicating Authority passed on 01.09.2017 wherein a moratorium has been declared. Having heard the IRP, the City Bank and the Tamil Nadu Mercantile Bank are directed not to make any payments from the account of the corporate debtor without the prior permission of the IRP. Chennai Vendors Association is also directed not to make any payment to anyone without the prior permission of the IRP. Further, Chennai Vendors Association and the Chennai Metro Rail Limited are directed not to dispose of any properties related to the corporate debtor and they are further directed to extend all cooperation and assistance to the IRP, failing which serious view will be taken. The Registry is directed to issue copy of this letter to both the sides. In view of the above, the matter stands closed.



K Anantha Padmanabha Swamy
Member (Judicial)

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